

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 129/2024

IN THE MATTER OF:-

NEWS ITEM TITLED "FOREST LAND FIVE TIMES DELHI'S
GEOGRAPHICAL AREA UNDER ENCROACHMENT GOVT. DATA SHOWS"
APPEARING IN DECCAN HERALD DATED 05.01.2024.

NDOH: 31.10.2025

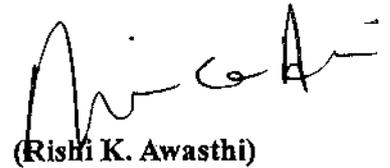
AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6, THE STATE OF
BIHAR

PAPERBOOK
[FOR INDEX PLEASE SEE INSIDE]

THROUGH

PLACE: NEW DELHI

DATE: 28-10-2025



(Rishi K. Awasthi)

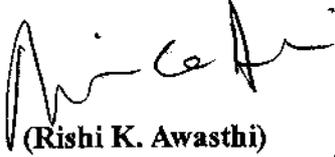
Advocate for respondent no.6
Office: A-21, UGF, Defence Colony,
New Delhi- 110024
Mob no: 9891920235
Email: rishikawasthi@yahoo.co.in

INDEX

SL.NO.	Particulars	Page No.
1.	Affidavit on behalf of Respondent No.6, the State of Bihar	1-13
2.	<u>Annexure-1</u> The Status Report on District-wise Forest Cover and encroachment in the state of Bihar as on March 2025 in terms of the order dated 19.04.2024	14-15
3.	<u>Annexure-2</u> The Consolidated Status Report of overall encroachment and forest cover in the state of Bihar as on March 2025 in terms of the order dated 19.04.2024.	16
4.	<u>Annexure-3</u> The details of action taken against such encroachment in the District of Aurangabad, as on March 2025	17-18
5.	<u>Annexure-4</u> The details of action taken against such encroachment in the District of Banka, as on March 2025	19
6.	<u>Annexure-5</u> The details of action taken against such encroachment in the District of Gaya, as on March 2025	20
7.	<u>Annexure-6</u> The details of action taken against such encroachment in the District of Jamui, as on March 2025	21
8.	<u>Annexure-7</u> The details of action taken against such encroachment in the District of Kaimur (Bhabhua), as on March 2025	22
9.	<u>Annexure-8</u>	23

	The details of action taken against such encroachment in the District of Munger, as on March 2025	
10.	<u>Annexure-9</u> The details of action taken against such encroachment in the District of Nalanda, as on March 2025	24-25
11.	<u>Annexure-10</u> The details of action taken against such encroachment in the District of Nawada, as on March 2025.	26
12.	<u>Annexure-11</u> The details of action taken against such encroachment in the District of Rohtas, as on March 2025	27
13.	<u>Annexure-12</u> The details of action taken against such encroachment in the District of West Champaran, as on March 2025	28-32

THROUGH



(Rishi K. Awasthi)

Advocate for respondent no.6

Office:A-21,UGF, Defence Colony,

New Delhi- 110024

Mob no: 9891920235

Email: rishikawasthi@yahoo.co.in

PLACE: NEW DELHI

DATE: 28-10-2025

Sl. No. 532 Date 21-10-25

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 129/2024



IN THE MATTER OF:-

NEWS ITEM TITLED "FOREST LAND FIVE TIMES DELHI'S GEOGRAPHICAL AREA UNDER ENCROACHMENT GOVT. DATA SHOWS" APPEARING IN DECCAN HERALD DATED 05.01.2024

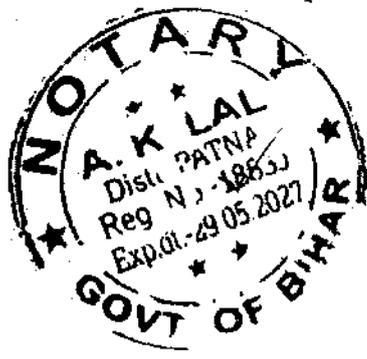
AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.6, STATE OF BIHAR

I, S. Chandrasekar, S/o Mr. S. Subramani, aged about 48 working as Chief Conservator of Forest-cum-State Nodal officer, Environment & Climate Change, Government of Bihar, do hereby solemnly affirm and state as under:

S. Chandrasekar who is identified by Advocate... solemnly affirmed and declared... his affidavit apart from this... stamp/cur... etc. etc. 1/5 3 & Sub... 01.10.25

A. K. LAL
Notary
Dist. Patna
Bihar

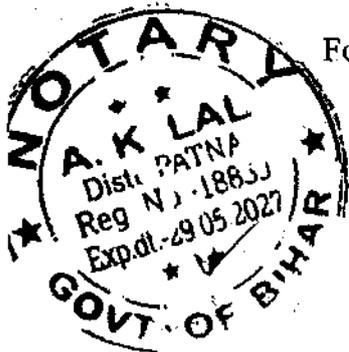
1. That, I am the Chief Conservator of Forest-cum-State Nodal officer, Environment & Climate, Department of Environment, Forest and Climate Change, Government of Bihar and have been authorized to file this affidavit on behalf of the state of Bihar and in my official capacity I am well acquainted with the facts and circumstances of the present matter and competent to swear the present Affidavit.



2. That, I have read the contents and I submit that the facts stated in this Affidavit are true to the best of my knowledge and are derived from the office records made available by the concerned Department. I believe them to be true and that no part of the same is false or any material has been concealed therefrom.

3. In compliance with the order dated 09.02.2024 passed in suo motu jurisdiction in O.A. No. 129 of 2024, in the matter of the news item titled "*Forest land five times Delhi's geographical area under encroachment, Govt. data shows*" published in *Deccan Herald* dated 05.01.2024, the State of Bihar is filing this affidavit along with a detailed Status Report on encroachment of forest land, containing district-wise particulars as well as a consolidated report for the entire State.

4. As per the Status Report, Bihar, with a total geographical area of 94,163 sq. km, has a Recorded Forest Area of 7,380.79 sq. km, constituting approximately 7.84% of the State's land. This Recorded Forest Area includes Protected Forests (PF), Reserved Forests (RF), Sanctuaries, and other protected areas. The total protected areas in Bihar, comprising Protected Forests (128.28232 sq. km), Reserved Forests (5.9213 sq. km), and Sanctuaries and Protected Areas



(37.1852468 sq. km), account for approximately 0.18% of the total geographical area of the State. As per the India State of Forest Report (ISFR), 2021, the Total Forest Cover of Bihar is 7,380.79 sq. km, i.e., 7.84% of its total geographical area. The State of Bihar presently has 38 districts.

5. Pertinently, this Hon'ble Tribunal vide order dated 19.04.2024 has provided the relevant tabular format for providing the 'Details of Encroachment of Forest (in Hectares)'. In view of the said order dated 19.04.2024, the State of Bihar is hereby filing the instant affidavit providing the requisite status.
6. The Status Report on District-wise Forest Cover and encroachment in the state of Bihar as on March 2025 in terms of the order dated 19.04.2024 passed by this Hon'ble Tribunal is marked and annexed herewith as **Annexure 1**.
7. The Consolidated Status Report of overall encroachment and forest cover in the state of Bihar as on March 2025 in terms of the order dated 19.04.2024 passed by this Hon'ble Tribunal is marked and annexed herewith as **Annexure 2**.



4

8. The districts in the State of Bihar where no cases of encroachment have been reported are Araria, Arwal, Begusarai, Bhagalpur, Bhojpur, Buxar, Darbhanga, East Champaran, Gopalganj, Jahanabad, Katihar, Khagaria, Kishanganj, Madhepura, Madhubani, Muzaffarpur, Patna, Purnia, Saharsa, Samastipur, Saran, Sheikhpura, Sitamarhi, Siwan, Supaul, Vaishali, and Sheohar.

ACTION TAKEN AGAINST ILLEGAL ENCROACHMENT

9. The encroachments and the consequent action taken by the State of Bihar is provided herein below district- wise for the districts where illegal encroachment is found.

A. Aurangabad

The total encroachment in the District of Aurangabad, Bihar, as on March 2025, has been assessed at 5.11199 hectares, which constitutes 0.000319799% loss of the forest area. In the last five years, the Respondent State of Bihar has taken active steps for the removal of such encroachment. Notably, Case No. 7/2025 dated 20.02.2025 and Case No. 88/2024 dated 28.11.2023 were registered against the accused persons under the relevant provisions of the Indian Forest Act, and the same have been submitted before the competent Court. The Range Officer has



5

further reported that the said encroachment has since been removed. The detailed particulars of the action taken against encroachments in the District of Aurangabad, as on March 2025, are annexed herewith and marked as **Annexure-3**.

B. Banka

The total encroachment in the District of Banka, Bihar, as on March 2025, has been assessed at 12.91 hectares, which constitutes 0.000466031% loss of the forest area. In the last five years, the Respondent State of Bihar has taken active steps for the removal of such encroachments. Notably, cases have been filed under the *Indian Forest (Bihar Amendment) Act, 1989*, notices have been issued under the *Bihar Public Land Encroachment Act, 1956*, and temporary encroachments are being periodically removed as and when detected. The detailed particulars of the action taken against encroachments in the District of Banka, as on March 2025, are annexed herewith and marked as **Annexure-4**.

C. Gaya

The total encroachment in the District of Gaya, Bihar, as on March 2025, has been assessed at 68.2998 hectares, which



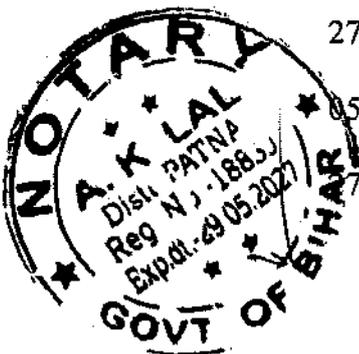
constitutes 0.001133513% loss of the forest area. In the last five years, the Respondent State of Bihar has taken active steps for the removal of such encroachments. Notably, cases were registered against the accused under the relevant provisions of the *Indian Forest Act, 1927 (Bihar Amendment Act, 1989)*, including Forest Case Nos. 69/24, 54/24, 65/24, 61/24, 66/24, 73/24, 81/24, 74/24, 79/24, 76/24, 82/24, 105/24, 98/24, 90/24, 87/24, 88/24, 85/24, 89/24, 83/24, 102/24, 103/24, 79/24, 107/24, 100/24, 106/24, 111/24, 108/24, 112/24, 110/24, 117/24, 126/24, 127/24, 128/24, which were sent to the Civil Courts at Gaya and Sherghati for trial. These cases are currently under trial. Various materials used in the encroachments have been seized and confiscated. Out of the total encroached forest land area of 63.9103 hectares, the encroachment has already been removed. The detailed particulars of the action taken against encroachments in the District of Gaya, as on March 2025, are annexed herewith and marked as **Annexure-5**.

D. Jamui

The total encroachment in the District of Jamui, Bihar, as on March 2025, has been assessed at 0,5887 hectares, which



constitutes 0.00000899391% loss of forest area. In the last five years, the Respondent State of Bihar has taken active steps for the removal of such encroachments. Notably, cases were registered against the accused under the relevant provisions of the *Indian Forest Act, 1927 (Bihar Amendment Act, 1989)*, including Forest Case Nos 03599/23, 2453/23, 03869/23, 1608/23, 3241/23, 0645/23, 1702/23, 1113/23, 2551/23, 3208/23, 3209/23, 3014/23, 077/23, 2175/23, 1956/23, 1957/23, 1853/24, 3242/24, 1612/24, 1207/24, 3214/24, 2747/24, 3493/24, 1060/24, 1061/24, 1260/24, 1903/24, 1804/24, 1062/24, 2358/24, 3863/24, 1805/24, 2461/24, 1707/24, 1963/24, 1261/24, 2552/24, 2607/24, 2412/24, 2266/24, 2265/24, 001/24, 1906/24, 1905/24, 3495/24, 1121/24, 1860/24, 1262/24, 2608/24, 2116/24, 3496/24, 1807/24, 0115/24, 3025/24, 2117/24, 2466/24, 2119/24, 1614/24, 1115/24, 1263/24, 2467/24, 2121/24, 052/24, 1965/24, 1124/24, 1230/24, 1909/24, 1126/24, 1125/24, 1354/24, 2215/24, 0671/24, 3221/24, 3222/24, 3220/24, 2757/24, 2415/24, 1128/24, 0053/24, 3315/24, 1130/25, 055/25, 3225/25, 3317/25, 2417/25, 2760/25, 2128/25, 759/25, 3300/25, 0672/25, 1863/25, 2762/25, 004/25 which



were sent to the competent court. Materials used in the encroachments were seized, and the encroachment has been removed. The detailed particulars of the action taken against encroachments in the District of Jamui, as on March 2025, are annexed herewith and marked as Annexure-6.

E. Kaimur (Bhabhua)

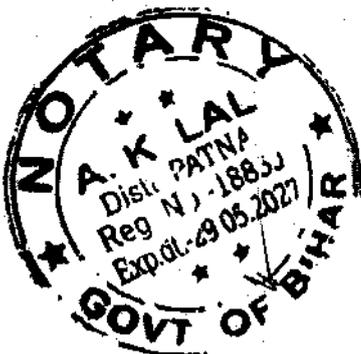
The total encroachment in the District of Kaimur (Bhabhua), Bihar, as on March 2025, has been assessed at 26.2468 hectares, which constitutes 0.000249599% loss of the forest area. In the last five years, the Respondent State of Bihar has taken active steps for the removal of such encroachments. Notably, cases were registered against the accused under the relevant provisions of the *Indian Forest Act, 1927 (Bihar Amendment Act, 1989)*, including Forest Case Nos. 35F/19, 39F/19, 42F/19, 43F/19, 44F/19, 22F/20, 17F/21, 18F/21, 24F/21, 27F/21, 38F/21, 40F/21, 41F/21, 47F/21, 50F/22, 51F/22, 57F/22, 60F/22, 71F/22, 83F/22, 01F/24, 62F/24, 63F/24, 66F/24, 67F/24, 68F/24, 70F/24, 71F/24, 74F/24, 75F/24, 76F/24, 86F/24, which were sent to the Civil Court at Bhabhua, Kaimur for trial. These cases are currently under trial. Various materials



used in the encroachments have been seized and confiscated. The detailed particulars of the action taken against encroachments in the District of Kaimur (Bhabhua), as on March 2025, are annexed herewith and marked as Annexure-7.

F. Munger, Lakhisarai & Jamui (Part)

The total encroachment in the District of Munger, Lakshisarai & part of Jamui, Bihar, as on March 2025, has been assessed at 23.45915 hectares. In the last five years, the Respondent State of Bihar has taken active steps for the removal of encroachments in the District of Munger, Lakhisarai and some part of Jamui. Notably, cases were registered against the accused under the relevant provisions of the *Indian Forest Act, 1927 (Bihar Amendment Act, 1989)*, including Forest Case Nos. 06C²/2024, 70C²/2024, 25C²/2024, 30C²/2024, 33C²/2024, 4C²/2024, 12C³/2024, and the same were filed in the Civil Court, Munger, Lakhisarai & Jamui. These cases are currently under trial in the Civil Court, and actions for the removal of these encroachments are in process. The detailed particulars of the action taken against encroachments in the District of



Munger, as on March 2025, are annexed herewith and marked as **Annexure-8**.

G. Nalanda

The total encroachment in the District of Nalanda, Bihar, as on March 2025, has been assessed at 2.693 hectares, which constitutes 0.000698211% loss of the forest area. In the last five years, the Respondent State of Bihar has taken active steps for the removal of such encroachments. Notably, cases were registered against the accused under the relevant provisions of the *Forest Crimes Act*, including Case Nos. 510/23-07-2021, 251/06-10-2021, 252/07-10-2021, 105/14-10-2021, 100515/22-04-2022 & 515/22-04-2022 and were sent to the competent court. Materials used in the encroachments were seized, and the encroachments have been removed. The detailed particulars of the action taken against encroachments in the District of Nalanda, as on March 2025, are annexed herewith and marked as **Annexure-9**.

H. Nawada

The total encroachment in the District of Nawada, Bihar, as on March 2025, has been assessed at 2.08005 hectares, which



constitutes 0.00004024242% loss of the forest area. In the last five years, the Respondent State of Bihar has taken active steps for the removal of such encroachments. Notably, cases were registered against the accused under the relevant provisions of the *Indian Forest Act, 1927 (Bihar Amendment Act, 1989)*, including Forest Case Nos. 50/24, 65/24, 67/24, 68/24, 69/24, 86/24, 91/24, 122/24, 156/24, 157/24, 158/24, 159/24, 163/24, 166/24, 167/24, 09/25, and 10/25, and were sent to the competent court. Materials used in the encroachments were seized, and the encroachments have been removed. The detailed particulars of the action taken against encroachments in the District of Nawada, as on March 2025, are annexed herewith and marked as **Annexure-10**.

I. Rohtas

The total encroachment in the District of Rohtas, Bihar, as on March 2025, is 12.2579 hectares. In the last five years, the Respondent State of Bihar has taken active steps for the removal of such encroachments. Notably, cases were registered against the accused under the relevant provisions of the *Indian Forest Act, 1927 (Bihar Amendment Act, 1989)*, including Forest Case



12

Nos. 24/20, 25/20, 47/20, 48/20, 51/20, 46/20, 13/21, 30/21, 36/21, 08/22, 34/22, 11/22, 13/22, 22/22, 30/23, 31/23, 26/24, 39/24, 15/24, 22/24, 24/24, 25/24 and the same were sent to Civil Court Sasaram & Dehri On Sone for trial. These cases are presently under trial. Various materials used in encroachment were seized & confiscated. The details of action taken against such encroachment in the District of Rohtas, as on March 2025, are annexed herewith as **Annexure-11**.

J. West Champaran

The total encroachment in the District of West Champaran, Bihar, as on March 2025, is 49.687529 hectares, which constitutes 0.00053951443% loss of forest area. In the last five years, the Respondent State of Bihar has taken active steps for the removal of such encroachments. Notably, several cases have been registered against the accused under the relevant provisions of the *Indian Forest Act, 1927 (Bihar Amendment Act, 1989)* as detailed in the chart annexed below. In many instances, the encroachment have already been removed and in the remaining cases, proceedings are currently underway before the competent courts. The details of action taken against such



13

encroachment in the District of West Champaran, as on March 2025, are annexed herewith as Annexure-12.

10. It is most respectfully prayed that this affidavit is being filed on behalf of the State of Bihar, may kindly be considered and taken on record. The respondent further craves the liberty of this Hon'ble Tribunal to file additional reports as and when directed by this Hon'ble Tribunal.

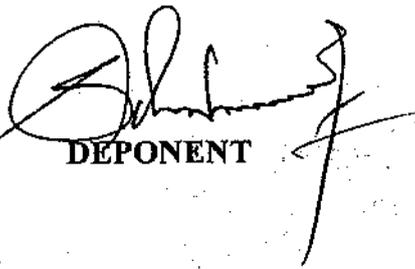

DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the facts stated in the above affidavit are true to my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at PATNA on this 21st Oct, 2025




DEPONENT

Details of Encroachment of Forest (in Hectare)

Annexure-1

Sl. No.	SARVOTT	Name of the district	Total Forest Cover (In Sq. Km)	Details of encroachment in Hectare						Total encroachment upto March 2025 District wise (HA)	Action Taken for removal of encroachment year wise District wise (HA)	Percentage of Loss of Forest as on March-2025
				Protected Forest	Reserve Forest	Deemed Forest	Sanctuaris and protected areas	Any other type of forest				
1		Amritsar	15088	0					0	0	0	
2		Amritsar	4.4	0					0	0	0	
3		Amritsar	159.85	511199				511199	0	0.000117092		
4		Bahawalpur	277.02	19072				1291	6162	0.0001660313		
5		Bahawalpur	82.98	0				0	0	0		
6		Bahawalpur	66.03	0				0	0	0		
7		Bahawalpur	3199	0				0	0	0		
8		Bahawalpur	5.89	0				0	0	0		
9		Darbhanga	13798	0				0	0	0		
10		Darbhanga	165.8	0				0	0	0		
11		Darbhanga	60235	902026				682998	219028	0.0011531257		
12		Darbhanga	8.56	0				0	0	0		
13		Darbhanga	66117	225717				03887	21983	0.0000890391		
14		Darbhanga	443	0				0	0	0		
15		Darbhanga	1051.56	64768796				0	64768796	0		
16		Darbhanga	6198	0				0	0	0		
17		Darbhanga	18.45	0				0	0	0		
18		Darbhanga	103.55	0				0	0	0		
19		Darbhanga	183.41	0				0	0	0		
20		Darbhanga	32.84	0				0	0	0		
21		Darbhanga	205.37	0				0	0	0		
22		Darbhanga	285.01	2				2	0	0.0000992762		
23		Darbhanga	166.39	0				0	0	0		
24		Darbhanga	38.57	0.0292				0	0.0292	0		
25		Darbhanga	516.48	711905				3.08085	509	0.00004024242		
26		Darbhanga	28.02	0				0	0	0		
27		Darbhanga	33.07	0				0	0	0		
28		Darbhanga	669.91	1271				1.771	0	0.000002643619		
29		Darbhanga	24.39	0				0	0	0		
30		Darbhanga	154.22	0				0	0	0		
31		Darbhanga	59.02	0				0	0	0		
32		Darbhanga	1.18	0				0	0	0		
33		Darbhanga	21.57	0				0	0	0		

14

34.	SIAMBOH	177.79	0	-	-	-	-	0	0	0
35.	SIWANI	270.6	0	-	-	-	-	0	0	0
36.	SUPHAI	184.33	0	-	-	-	-	0	0	0
37.	VAIHAI	123.7	0	-	-	-	-	0	0	0
38.	WEST CHILDREN	402.35	1,044,072	-	-	-	-	1,591,822.	6,7320	0.00002537109
Total		736.79	1,374,429.1	-	-	-	-	91,053,412	63,889,078.96	0.00012878188

Conservation of
 QUINCY PARK
 4185
[Signature]
 8/18/05

15

Annexure-2

Details of Encroachment of Forest (in Hectare)

16

Sl. No.	State/UT	Total forest cover (In Sq. Km)	Details of encroachment in Hectare					Any other type of forest	Total encroachment upto March, 2024 District Wise (HA)	Action Taken for removal of encroachment year wise District wise	Percentage of Loss of Forest as on March-2025
			Protected Forest	Reserve Forest	Deemed forest	Sanctuaries and protected areas	8				
1	2	3	4	5	6	7	8	9	10	11	
1	Bihar	7380.75	157,442,791	-	-	-	-	95,083,412	62,389,7896	0.00072878488	


 Conservator of Forests (HQ),
 Patna.

Annexure-3

17

Details of Encroachment of Forest (in Hectare)								
Sr. No.	Name of the district	Total Forest Cover in (Sq.Km)	Details of Encroachment in Hectare			Total encroachment upto March, 2025 Districtwise (HA)	Action taken for removal of encroachment year wise District wise (HA) (Provide details of encroachment removal in the last 5 years in a separate sheet)	Percentage of Loss of Forest as on March, 2025
			Protected Forest	Reserve Forest	Sanctuaries and Protected Areas			
1	Aurai	414	-	-	-	-	-	-
2	Aurangabad	159.85	5,11,199	-	-	5,11,199	Attached	0.006319


 Divisional Forest Officer
 Aurangabad Forest Division, Aurangabad

Details of Encroachment of Forest (in Hectare)

Sr. No.	Name of the district	Total Forest Cover in (Sq.Km)	Years	Details of Encroachment in Hectare			Total encroachment upto March, 2025 Districtwise (HA)	Action taken for removal of encroachment year wise District wise (HA) (Provide details of encroachment removal in the last 5 years in a separate sheet)	Percentage of Loss of Forest on March, 2025
				Protected Forest	Reserve Forest	Saccharies and Protected Areas			
1	Arunal	4.14	2021	-	-	-	-	-	-
			2022	-	-	-	-	-	-
			2023	-	-	-	-	-	-
			2024	-	-	-	-	-	-
			2025	-	-	-	-	-	-
2	Aurangabad	159.85	2021	-	-	-	-	-	-
			2022	-	-	-	-	-	-
			2023	0.607	-	-	0.607	-	-
			2024	-	-	-	-	-	-
			2025	4.605	-	-	4.605	-	-
5.11199							<p>A case was registered as case no-88/23 dated 28.11.2023 against the accused under relevant sections of Indian Forest Act and Submitted to the court. Range Officer has reported that the encroachment has been removed</p> <p>A case was registered as case no-87/25 dated 29.01.2025 against the accused under relevant sections of Indian Forest Act and Submitted to the court. Range Officer has reported that the encroachment has been removed</p>	-	


 Divya P. S.
 Divisional Forest Officer
 Aurangabad Forest Division, Aurangabad

18

Annexure-4 (4)

Annex-4 19

Details of Encroachment of Forest (in Hectare)								
Sl. No.	Name of the District	Total Forest Cover In (Sq. Km)	Details of encroachment in Hectare			Total encroachment upto March, 2025 (HA)	Action Taken for removal of encroachment year wise District wise (HA) (Provide details of encroachment removal in the last 5 years in a separate sheet)	Percentage of Loss of Forest as on March-2025
			Protected Forest	Reserve Forest	Sanctuaries and Protected Areas			
1	2	3	4	5	6	7	8	9
4	Banka	277.02	12.81	-	-	12.81	1. Cases filed under Indian Forest (Bihar Amendment) Act, 1989 (details attached) 2. Notices sent under Bihar Public Land Encroachment Act, 1986 3. Temporary encroachments are periodically removed as and when detected	0.0


 Divisional Forest Officer,
 Banka Forest Division, Banka

Annexure-5

Details of Encroachment of Forest (in Hectare)

Sl. No.	Name of the district	Total Forest Cover (Sq. Km)	Details of encroachment in Hectare			Total encroachment upto March, 2025 (District Wise/Ha)	Action Taken for removal of encroachment year wise District of Forest as on details of March-2025 (encroachment removed in the last 5 years in a separate sheet)	Percentage of loss
			Protected Forest	Reserve Forest	Sanctuaries and Protected Areas			
1	Gaya	602.55	573327	54913	54758	68,299.8	<p>Forest case was registered against the accused under relevant section of Indian Forest Act 1927 Bihar Amendment (1989) with Forest Case No. 69/24, 54/24, 65/24, 63/24, 66/24, 73/24, 81/24, 74/24, 79/24, 76/24, 82/24, 105/24, 93/24, 82/24, 90/24, 87/24, 88/24, 85/24, 89/24, 83/24, 102/24, 103/24, 79/24, 107/24, 100/24, 106/24, 111/24, 108/24, 112/24, 108/24, 110/24, 113/24, 126/24, 127/24, 128/24 and it was sent to civil court, GAYA & Sherghati for trial. These cases are under trial in civil court. Various materials used in encroachment were seized & confiscated. From 63.9103 Ha, of encroached forest land area, encroachment has been removed.</p>	

* Most of the encroachment were of agricultural nature, which were removed as directed.


 Divisional Forest Officer,
 Gaya Forest Division, Gaya

Annexure-6

Jamui Forest Division, Jamui.

Details of Encroachment of Forest (In Hectare)

Sl. No.	Name of District	Total Forest cover in Sq. Km.	Details of Encroachment in Hectare		SANGHAR AND Protected Areas	Total encroachment upto March, 2015 (Dist. Wise (HA))	Action Taken for removal of encroachment	Percentage of Loss of Forest as on March-2015
			Protected Forest	Reserve Forest				
1	Jamui	661.47	0.1587	0.43	0	0.5987	<p style="text-align: center;">CASES REGISTERED</p> <p>Case No. 02599/23, 2452/23, 03840/23, 16080/23, 3241/23, 0645/24, 03869/23, 0701/23, 1113/24, 2331/23, 3208/23, 3209/23, 3014/23, 077/23, 2175/23, 1956/23.</p> <p>1957/24, 1853/24, 3222/24, 2812/24, 1107/24, 3214/24, 2747/24, 2445/24, 1060/24, 1061/24, 1260/24, 1903/24, 3804/24, 1082/24, 2338/24, 3695/24, 1805/24, 2481/24, 3707/24, 1962/24, 2261/24, 2552/24, 4507/24, 2411/24, 2266/24, 2265/24, 001/24, 1908/24, 1903/24, 3495/24, 1121/24, 1690/24, 1267/24, 2608/24, 2316/24, 3486/24, 1807/24, 0115/24, 3023/24, 2117/24, 2468/24, 2119/24, 1624/24, 1113/24, 2285/24, 2467/24, 2113/24, 082/24, 1965/23, 1124/24, 1220/24, 1908/24, 1125/24, 1122/24, 1334/24, 2215/24, 0671/24, 2221/24, 2222/24, 3200/24, 2257/24, 2403/24, 1128/24, 0063/24, 3315/25, 1830/25, 051/25, 2221/25, 3337/25, 2417/25, 2700/25, 2120/25, 2750/25, 3408/25, 0671/25, 1863/25, 2762/25, 046/25.</p> <p>Against the accused under relevant sections of Indian Forest Act 1927 and Sent. Material was seized and encroachment has been removed.</p>	

Details of Encroachment of forest (in Hectare)

Annexure-7

22

S.No.	Name of District	Total Forest Cover in (Sq. Km)	Protected Forests	Reserve Forest	Sanctuaries and Protected Areas	Total encroachment upto March, 2025 District Wise (HA)	Year for removal of encroachment year wise District wise (HA) (provide details of encroachment removal in the last 5 years in a separate sheet)	Percentage of loss of Forest as on March, 2025
1	Kaimur (Bhabhua)	1051.56	0.0333	-	26.1943	26.2468	<p>Forest case was registered against the focused under relevant section of Indian Forest Act, 1927 (Bihar Amendment 1989) with Forest Case No. 35F/19, 39F/19, 42F/19, 43F/19, 44F/19, 22F/20, 17F/21, 18F/21, 24F/21, 27F/21, 38F/21, 40F/21, 41F/21, 47F/21, 50F/22, 57F/22, 60F/22, 71F/22, 83F/22, 91F/24, 62F/24, 63F/24, 66F/24, 67F/24, 68F/24, 70F/24, 71F/24, 74F/24, 75F/24, 76F/24, 86F/24, and it was sent to civil court, Bhabhua, Kaimur for trial. These cases are under trial in Civil Court. Various materials used in encroachment were seized & confiscated. From 26.2468 Ha. Of encroachment Forest Land area, encroachment has been removed.</p>	

Most of the encroachment was of agricultural nature, which were removed as detested.

Divisional Forest Officer,
Kaimur Forest Division, Bhabhua.

AM/SP/1/4150/01

Annexure-8

23

Office of the Divisional Forest Officer, Munger Forest Division, Munger

Sl. No.	Name of the District	Total Forest Cover In (sq. km)	Details of Encroachment in Hectare			Total Encroachment upto March, 2025 District wise (HA)	Action Taken for removal of encroachment year wise District wise (HA) (Provide details of encroachment removal in the last 5 years in a separate Sheet)	Percentage of Loss of Forest as on March-2025
			Protected Forest	Reserve Forest	Sanctuaries & Protected Areas			
	Munger, Lakhisarai & Jammu (Part)	681	0	0	22.45915	22.45915	Forest case was registered against the accused under relevant section of Indian Forest Act, 1927 (Bihar Amendment 1989) with Forest case No. 06C ² /2024, 70C ² /2023, 25C ² /2024, 30C ² /2024, 33C ² /2024, 4C ¹ /2025, 12C ³ /2024 and cases were filed in Civil Court Munger, Lakhisarai & Jammu. These cases are under trial in Civil Court. Action under process for removal of these encroachments.	-


 Divisional Forest Officer,
 Munger Forest Division, Munger

ANNEXURE-9

24

Details of Encroachment of Forest (in Hectare)								
Sr.No	Name of the district	Total Forest Cover in (Sq.Km)	Details of encroachment in Hectare			Total encroachment of upto March, 2025 District Wise (HA)	Action Taken for removal of encroachment year wise District wise (HA) (provide details of encroachment removal in the last 5 years in a separate sheet)	Percentage of Loss of Forest as on March-2025
			Protected Forest	Reserve Forest	Sanctuaries and Protected Areas			
1	Nalanda	38.57	2.693	0	0	2.693	Attached	-


 For Divisional Forest Officer
 Nalanda Forest Division, Bharnharif

Details of Encroachment of Forest (in Hectare)

S.No	Name of the district	Total Forest Cover in (Sq.Km)	Year	Details of encroachment in Hectare			Total encroachment of upto March, 2025 District Wise (HA)	Action Taken for removal of encroachment year wise District wise (HA) (provide details of encroachment removal in the last 5 years in a separate sheet)	Percentage of Loss of Forest as on March-2025
				Protected Forest	Reserve Forest	Sanctuaries and Protected Areas			
1	Nalanda	36.57	2021	2.689	0	0	2.689	A case was registered case no-310/23-07-2021, 251/06-10-2021, 252/07.1.021 & 105/14-10-2021 against the accused under relevant section of Forest Crimes Act and sent to the court and the material was seized and encroachment has been removed.	
2			2022	0.0096	0	0	0.0096	A case was registered case no-160515/22-04-2022 & 515/22-04-2022 against the accused under relevant section of Forest Crimes Act and sent to the court and the material was seized and encroachment has been removed.	
3			2023	0	0	0	0.000		
4			2024	0	0	0	0.000		
5			2025	0	0	0	0.000		
Total				2.692	0.00	2.692			


 Divisional Forest Officer
 Nalanda Forest Division, Biharprant

25

Navvada Forest Division, Navvada.

Details of Encroachment of Forest (In Figures)

Sl. No.	Name of the District	Total Forest Cover in (Sq. Km)	Detail of Encroachment of Forest	Reserve Forest	Sanctuary & Protected Areas	Total Encroachment upto March, 2025 (Sq. Km)	Action Taken for removal of encroachment	Percentage of Loss of Forest as on March 2025	
1	2	3	4	5	6	7	8	9	
1	Navvada	516.88	2.08005	0	0	2.08005	Case was registered Gd.No. 50/24 ✓ 55/24 ✓ 67/24 ✓ 08/24 ✓ 59/24 ✓ 86/24 ✓ 91/24 ✓ 122/24 ✓ 156/24 ✓ 157/24 ✓ 158/24 ✓ 159/24 ✓ 163/24 ✓ 166/24 ✓ 167/24 ✓ 109/25 ✓ 10/25 ✓	Against the accused under relevant section of Indian Forest Act 1927 and sent to court. Material was seized and encroachment has been removed.	-


 Divisional Forest Officer,
 Navvada Forest Division, Navvada.

Annexure-11

श्रीधर शंकर शिंदे

27

Details of Encroachment of Forest (in Hectare)

Sl. No.	Name of the district	Total Forest Cover in (Sq. Km)	Details of encroachment in Hectare			Total encroachment upto March, 2025 District wise (H/A)	Action Taken for removal of encroachment year wise District wise (H/A) (Provide details of encroachment removal in the last 5 years in a separate sheet)	Percentage of Loss of Forest as on March, 2025
			Protected Forest	Reserve Forest	Sanctuaries and Protected Areas			
28	Robhas	669.91	12.2579	0	0	12.2579	Forest case was registered against the accused under relevant section of Indian Forest Act, 1927 (Bihar Amendment 1989) with Forest Case No. 24/20, 25/20, 47/20, 48/20, 51/20, 46/20, 13/21, 30/21, 16/21, 08/22, 34/22, 11/22, 13/22, 22/22, 30/23, 31/23, 26/24, 39/24, 15/24, 22/24, 24/24, 25/24 and it was sent to Civil Court, Sasaram & Dehri On. Some for trial. These cases are under trial in Civil Court. Various materials used in encroachment were seized & confiscated. From 12.2579 Hn. of encroached Forest Land area, encroachment has been removed.	

Most of the encroachment were of Temporary Forest Land, which were removed by plantation.

श्रीधर शंकर शिंदे
 District Collector, Sasaram

ANNEXURE-12 28

Office of the Divisional Forest Officer Cum Dy. Director, Valmiki Tiger Reserve, Division-I, Bettiah

Details of Encroachment of Forest (In Hectare)

Sl. No.	Name of the district	Total Forest Cover in (Sq.Km)	Details of encroachment in Hectare			Total encroachment upto March, 2025 District Wise (HA)	Action taken for removal of encroachment year wise District Wise (HA) (provide details of encroachment removal in the last 5 years in a separate sheet)	Percentage of Loss of Forest as on March-2025
			Protected Forest	Reserve Forest	Sanctuaries and protected Areas			
1.	West Champaran, Bihar	40628.72 Hec.	0.009183 ha.		3515468 ha.	30198169 ha. Encroachment removed. Case filed and trial undergoing against remaining encroachments.	0.00124%	

Encl- Attachment

for Divisional Forest Officer Cum Dy. Director

25/3/25

1	मेनुकरा	एच/६२	०.०१ हे०	१. विहित विनय वलय समोचन विधि २. सलग मोठासि वलय सयुक्त पंतलास ३. अजसद गोक वलय अजिन उजळ ४. दरेच साह पालत मनास द्या. सागी साबुन-दोरी धान-सोडोपास परिचय करायला.	अधो-१ अधो-२ अधो-३ अधो-४ अधो-५	अवधीत अवधीत	नदी	-	-	११११/१३	दुधपान ११११-६ ११११-११ साबुन-३ ११११-११
२	मेनुकरा	S/59	०.०१ हे०	१. विहित विनय वलय समोचन विधि २. सलग मोठासि वलय सयुक्त पंतलास ३. अजसद गोक वलय अजिन उजळ ४. दरेच साह पालत मनास द्या. सागी साबुन-दोरी धान-सोडोपास परिचय करायला.	अधो-१ अधो-२ अधो-३ अधो-४ अधो-५	अवधीत अवधीत	नदी	-	-	११११/१३	दुधपान ११११-६ ११११-११ साबुन-३ ११११-११
कुल अतिरिक्त रक्कम			०.१२३३६९ हे०							६.१२३३६९ हे०	

2023-24

1	मेनुकरा	एच/६२	०.०१ हे०	१. विहित विनय वलय समोचन विधि २. सलग मोठासि वलय सयुक्त पंतलास ३. अजसद गोक वलय अजिन उजळ ४. दरेच साह पालत मनास द्या. सागी साबुन-दोरी धान-सोडोपास परिचय करायला.	-	अवधीत	नदी	०.०१ हे०	-	११११/२३	दुधपान ११११-६ ११११-११ साबुन-३ ११११-११
२	जोषपना	एच/१६	०.४६ हे०	१. विहित विनय वलय समोचन विधि २. सलग मोठासि वलय सयुक्त पंतलास ३. अजसद गोक वलय अजिन उजळ ४. दरेच साह पालत मनास द्या. सागी साबुन-दोरी धान-सोडोपास परिचय करायला.	-	अवधीत	नदी	०.४६	-	११११/२३	दुधपान ११११-६ ११११-११ साबुन-३ ११११-११
३	जोषपना	एच/१६	०.४६ हे०	१. विहित विनय वलय समोचन विधि २. सलग मोठासि वलय सयुक्त पंतलास ३. अजसद गोक वलय अजिन उजळ ४. दरेच साह पालत मनास द्या. सागी साबुन-दोरी धान-सोडोपास परिचय करायला.	-	एच/१६ मे विहित अवधीत अवधीत	नदी	-	-	११११/२३	दुधपान ११११-६ ११११-११ साबुन-३ ११११-११

32

2023-24		2024-25							
1	मैथिली	0.005103	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।	पश्चिम	पुनर्वासि प्रकृति	0.005103	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।	0.005103	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।
2	मैथिली	0.049421	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।	पश्चिम	पुनर्वासि प्रकृति	0.049421	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।	0.049421	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।
कुल प्रयोगित क्षेत्र		1.008604 ha.		कुल प्रयोगित क्षेत्र		0.659421 ha.			
2024-25									
1	मैथिली	0.033 ha.	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।	पश्चिम	पुनर्वासि प्रकृति	0.033 ha.	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।	0.033 ha.	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।
2	मैथिली	0.033 ha.	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।	पश्चिम	पुनर्वासि प्रकृति	0.033 ha.	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।	0.033 ha.	मैथिली (गह. कन्द. 100) काठमान्डौ, गौरी, सप्तरी - पुनर्वासि प्रकृति, गौरी - सप्तरी, पश्चिम काठमान्डौ।
कुल प्रयोगित क्षेत्र		0.066 ha.		कुल प्रयोगित क्षेत्र		0.066 ha.			

For the Director, Pashchimanchal Development Corporation, Kathmandu.

[Signature]

27-6-25